

640/Act/2019
02/09/2020

C-989309/CGST
02/09/2020

(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
FINANCE (REVENUE-I) DEPARTMENT
DELHI SACHIVALAYA, I.P. ESTATE: NEW DELHI-110 002

No. F.3 (34)/Fin (Rev-1)/2020-21/DS-IV/65

Dated: 02/09/2020

Notification No. 02/2020 - State Tax (Rate)

No. F.3 (34)/Fin (Rev-1)/2020-21/DS-IV/ - In exercise of the powers conferred by sub-section (1), (3) and sub-section (4) of section 9, sub-section (1) of section 11, sub-section (5) of section 15 and section 148 of the Delhi Goods and Services Tax Act, 2017 (03 of 2017), the Lt. Governor of the National Capital Territory of Delhi, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Government of National Capital Territory of Delhi in the Department of Finance (Revenue-1) No.11/2017- State Tax (Rate), dated the 30th June, 2017, published in the Gazette of Delhi, Extraordinary, Part IV, vide No. F.3(15)/Fin.(Rev-1)/2017-18/DS-VI/381 dated the 30th June, 2017, namely:-

In the said notification, in the Table, against serial number 25,

(a) after item (i) and entries relating thereto, in columns (3), (4) and (5), the following items and entries shall be inserted, namely, -

(3)	(4)	(5)
(ia) Maintenance, repair or overhaul services in respect of aircrafts, aircraft engines and other aircraft components or parts.	2.5	-

1617P
7/1/2020

22/9/20

(b) in item (ii), in column (3), after the brackets and figures "(i)", the word, brackets, and figures "and (ia)" shall be inserted.

2. This notification shall come into force with effect from the 1st day of April, 2020.

ACCP

Gans
01/05

6803/17F
02/09/2020

Ms. Parvati Gahlot / JT Cell

22/9/2020
68706/Phony

By order and in the name of the
Lt. Governor of the National Capital Territory of Delhi,
(Sunil Sehgal)
Dy. Secretary IV (Finance)

02/09/20
SAC/MS

1. The Principal Secretary to the Hon'ble Lieutenant Governor, Delhi
2. The Secretary (Finance), Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
3. The Commissioner, State Tax, Delhi, Vyapar Bhawan, I.P. Estate, New Delhi.
4. The Secretary (GAD), Govt. of NCT of Delhi with the request to publish the notification in Delhi Gazette Part-IV (Extraordinary) in today's date.
5. The Additional Secretary to the Hon'ble Chief Minister, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
6. The Secretary to Finance Minister, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
7. The Additional Secretary (Law), Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
8. The P.S. to the Leader of Opposition, 29, Delhi Legislative Assembly, Old Secretariat, Delhi.
9. OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
10. Guard File.
11. Website.

(Sunil Sehgal)

Dy. Secretary IV (Finance)

Note: - The principal notification No.11/2017- State Tax (Rate), dated the 30th June, 2017, was published in the Gazette of Delhi, Extraordinary, Part IV, vide No. F.3(15)/Fin.(Rev-1)/2017-18/DS-VI/381 dated the 30th June, 2017, and was last amended by notification No. 26/2019 - State Tax (Rate), dated the 11th March, 2020 vide No. F.3(102)/Fin.(Rev-1)/2019-20/DS-VI/121, dated the 11th March, 2020.